



2026:AHC:171263

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7703 of 2026**

Anjali Urf Priti

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Kumar Dhananjay
Counsel for Opposite Party(s) : Dheeraj Kumar Tiwari, G.A., Javed
Alam

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State, Sri Javed Alam, the Learned counsel for the informant and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.178 of 2026, under Sections 352, 351(3), 85, 80(2) of the B.N.S. and Section 3/4 of the Dowry Prohibition Act, P.S. - Pilkhuwa, District- Hapur, with a prayer to enlarge her on anticipatory bail as the applicant apprehends her arrest in the above-mentioned case.

3. The Learned counsel for the applicant has contended that the applicant is the sister-in-law (Devrani) of the deceased. The applicant and the other accused in all eight persons have been nominated in the FIR. Even, the father and brother of the applicant have been nominated in the FIR. There is previous enmity and earlier also an FIR was lodged by the deceased against the applicant and her father, which was registered as case crime No.347 of 2025. In the said case, a charge sheet had been filed. However, for the applicant in **APPLICATION U/S 528 BNSS No. - 26075 of 2026 (Aman and 3 Others Vs. State of U.P. and Another)**, a co-ordinate Bench of this Court set aside the cognizance/summoning order dated 3.4.2026 and has remanded the matter back. Even, in that case a charge sheet under Sections 115(2) and 351(2) of the B.N.S. had been submitted. The Learned counsel for the applicant has further contended that the applicant lives separately with her husband and her family. She is

currently about seven months pregnant and being in the advanced stage of pregnancy, she is being harassed by the police who is seeking to arrest her. The Learned counsel for the applicant has further submitted that the husband of the deceased, the husband of the applicant and the father of the applicant are already in jail. The Learned counsel for the applicant contends that other than the earlier case lodged by the deceased, the applicant has no other criminal antecedents.

4. The Learned Counsel for the informant has opposed the prayer grant of anticipatory bail and has contended that it was the applicant who was constantly harassing the deceased. Specific allegations of demand of dowry have been made. The marriage took place on 27.02.2020 and the deceased has been done to death within seven years of her marriage. The previous case also highlights the torture and assault being made on the deceased on a regular basis by the accused.

5. The Learned A.G.A. has also adopted the submissions of the Learned counsel for the informant, however, does not dispute the explanation given by the Learned counsel for the applicant with respect to her criminal antecedents.

6. I have considered the submissions made by the Learned counsels for the parties.

7. The applicant claims separate living. A perusal of the previous first information report which was registered as case crime No.347 of 2025, it is clear that the applicant used to live separately. The demand in the present case is of a bullet motorcycle. The cause of death has been opined to be asphyxia as a result of ante-mortem hanging. Eight persons have been nominated in the FIR. In the *prima facie* opinion of the Court, taking into account the entire facts and circumstances of the case, over implication cannot be ruled out. The applicant is a lady having a pregnancy of about seven months and in view of the allegations made, she is not required for any custodial interrogation or recoveries. The minor child of the deceased aged about one and a half years is stated to be with his maternal grandparents.

8. Taking into account all the facts and circumstances of the case and

without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

9. In view of the above, the anticipatory bail application of the applicant is **allowed**.

10. In the event of the arrest of the applicant **Anjali Urf Priti**, she shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make herself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 14, 2026
Sachin